

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA No. 176(ND)/2017

IN THE MATTER OF:

Suvidha Park Lift Limited

.... APPLICANT / PETITIONER

SECTION:

Under Section 271(1) (a), 272(1)(a)

Order delivered on 16.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

**Mr. Devendra Singh, Advocate with
Ms. Karishma Jaiswal, CS**

For the Respondent(s):-

**Mr. Omkar Singh, Proxy Counsel for
Ms. Lakshmi Gurung, Standing
Counsel for Income Tax Deptt.**

ORDER

On the oral request made by the learned counsel for the petitioner The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is impleaded as a party-respondent.

Amended memo be filed by the learned counsel for the petitioner within two days.

Notice of the petition.

Learned Proxy Counsel, Ms. Easha Kudian for Ms. Lakshmi Gurung, learned standing counsel for Income Tax Department-added respondent accepts notice.

A copy of the complete paper book is stated to have been served to the Registrar of Companies.



VINEET

A copy of the complete paper book shall be served on the learned counsel for Income Tax Department within three days.

Reply be filed within four weeks with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned counsel for the respondents.

List for arguments on 09.04.2018 before the Principal Bench (Regular).

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)